

Home Affairs wants to overlook this committee and make it redundant. Mr. Chairman, Sir, therefore, I have brought forward amendments. Please expand the Committee. It should be constituted in such a manner that it comprises of representatives of all the parties in the House. The representatives of other parties also should be included. If the representatives of the Congress Party are in proportion to its strength in this House, I have no objection. Also the extension of the term of the committee should also be considered and they should take the House into confidence. But if they are bet upon their arbitrariness, we will have to retaliate in our own way.

[English]

MR. CHAIRMAN: Have you moved your amendments?

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Yes, Sir, I have moved amendment nos. 1, 2 and 4.

SHRI RAM NAIK (Bombay North): I beg to move that in the Motion:

For "by the 116th August 1993" substitute "by the first week of the Winter Session 1993"

MR. CHAIRMAN: The other motion is also identical so, both can be discussed together.

15. 11 hrs

REPRESENTATION OF THE PEOPLE

(AMENDMENT BILL-

Motion to refer the Joint Committee

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

I beg to move:

"That the Bill further to amend the Representation of the People Act, 1951 be referred to a Joint Committee of the Houses consisting of 15 members, 10 from this House, namely:-

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kumari Vimla Verma

and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16 the August, 1993;

that in other respect the Rules Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do

join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee”

MR. CHAIRMAN: Motion moved:

“That the Bill further to amend the Representation of the People Act, 1951 be referred to a Joint Committee of the House consisting of 15 members, 10 from this House, namely:-

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahmed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kumari Vimla Verma

and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16 the August, 1993;

that in other respect the Rules Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as

the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee”

CONSTITUTION (EIGHTIETH AMENDMENT) BILL

Motion to Refer the Bill to joint Committee

AND

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

Motion of Refer the Bill to the Joint Committee

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Chairman Sir, the hon. Home Minister had a proposal to constitute a single committee in place of the existing two committees set up for two Bills. Hence I have given one amendment. We want to increase the number of Members. I would like to read the amendment if you permit.

(i) for “ consisting of 15 members, 10 from this House”.

substitute- “ consisting of 30 members, 20 from this House.”

(ii) after “ (10) Kum. Vimla Verma” insert

(11) Shri Rasheed Masood

(12) Shri Bhogendra Jha

(13) Shri Sobhanadreeswara Rao
Vadde